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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 101/NCLT/AHM/2017
In CA (CAA) No.67/NCLT/AHM/2017**

Coram:

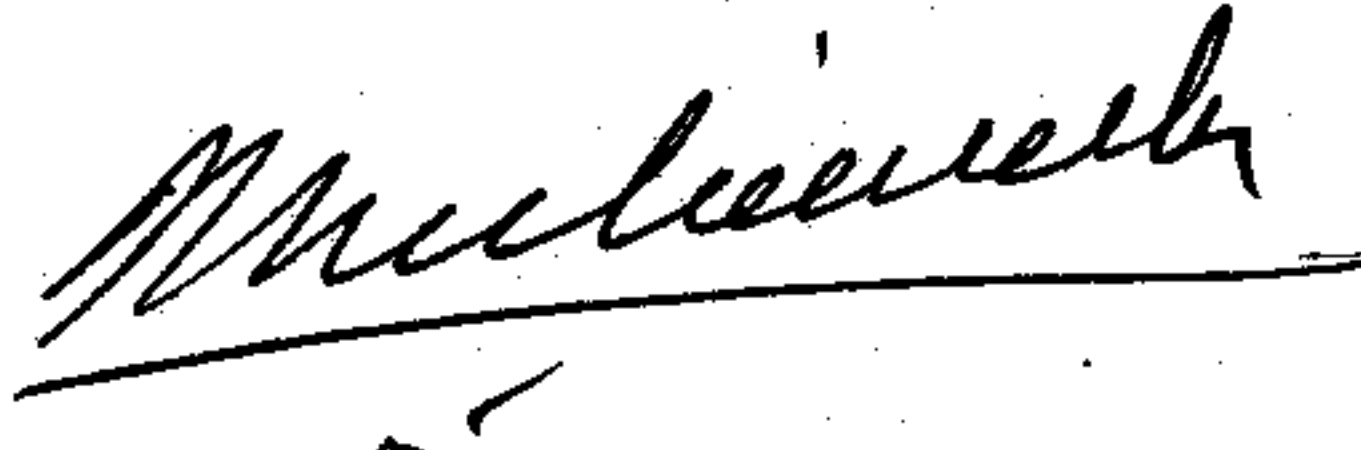
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

Name of the Company: Babita Synthetics Pvt. Ltd.
Kusum Synthetics Pvt. Ltd.
Sushma Synthetics Pvt. Ltd.
Geeta Fibres Pvt. Ltd.
Tulip Industries Pvt. Ltd.
Kansal Tex-Feb Pvt. Ltd.
Kansal Poly-Feb Pvt. Ltd.
Anita Synthetics Pvt. Ltd.
Ayush Aexlene Ltd. (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONERS	
2.				

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioners.

Proof of service of notice on statutory authorities not filed.

Common representation of Regional Director received.

Representation of Income Tax Authorities received.

No representation received from other statutory authorities.

Representation of Official Liquidator received in Transferor Companies.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.


Date of hearing fixed on 19.09.2017.

Petitioner shall advertise Notice of hearing of this petition in "Dhabhkar" Surat edition and "Indian Express" Surat Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 19.09.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of September, 2017.